

Rejection of application for certificate of registration

June 9, 2000

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on June 9, 2000 the application for certificate of registration submitted by the financial company Dharohar Leasing Limited, 'Ajay Bhawan', 4th Floor, Maldahiya, Varanasi 2, Uttar Pradesh.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Reserve Bank of India Act, 1934.

P. V. Sadanandan
Asstt. Manager

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